

(2023) 06 CESTAT CK 0041

In the Customs, Excise And Service Tax Appellate Tribunal

Case No : Service Tax Appeal No.42241 Of 2013

M/S. Actavis Pharma Manufacturing Pvt. Ltd

APPELLANT

Vs

Commissioner Of GST & Central Excise

RESPONDENT

Date of Decision : 20-06-2023

Acts Referred:

Customs, Excise And Service Tax Appellate Tribunal (Procedure) Rules, 1982 — Rule 20

Citation : (2023) 06 CESTAT CK 0041

Hon'ble Judges : Sulekha Beevi C.S., Member (J);Ajit Kumar, Member (T)

Bench : Division Bench

Advocate : R. Rajaraman

Final Decision : Dismissed

Judgement

Sulekha Beevi C.S., Member (J)

None for the appellant. The registered notice issued to the appellant has been returned with the endorsement 'no such addressee'. Notice was also issued through the department. These notices also could not be served as the department was not able to trace the whereabouts of assessee even after much efforts. In spite of repeated adjournments, there is no representation for the appellant. It is presumed that the appellant is not interested in pursuing the appeal. The same is dismissed for default in terms of Rule 20 of CESTAT (Procedure) Rules, 1982.